

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-300(PB)/2020

IN THE MATTER OF:

Asset Care and Reconstruction Enterprises Ltd. Applicant/petitioner
v.
Sare Gurugram Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 29.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

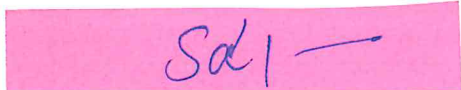
SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Financial Creditor	Mr. Abhay Kumar, Adv.
For the Intervenor	Mr. Venket Rao & Mr. Remya Ronald, Adv.
For the Applicant	Mr. Gaurav Arora, Ms. Srishti Kapoor & Ms. Avni Shrivastav, Adv.
For the Applicant	Mr. Rajat Juneja & Mr. Kartikey Gupta, Adv.
For the Corporate Debtor	Mr. Saurabh Batra, Adv.

ORDER

As to the objection raised by the Intervener, the Applicant/Financial Creditor having sought time to respond to the Intervener's application, list IA-3738/2020 along with IA-3885/2020 for hearing on **23.11.2020**.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)